

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
‘V.G.I PHARMA PRIVATE LIMITED’
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263
2.	Address of the registered office (as per MCA records)	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5.	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6.	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.ibc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.ibc@gmail.com
10.	Last date for receipt of expression of interest	May 30, 2025
11.	Date of issue of provisional list of prospective resolution applicants	June 09, 2025
12.	Last date for submission of objections to provisional list	June 14, 2025
13.	Date of issue of final list of prospective resolution applicants	June 24, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	June 29, 2025
15.	Last date for submission of resolution plans	July 29, 2025
16.	Process email id to submit EOI	vgipharma.ibc@gmail.com

17.	Details of the corporate debtor's registration status as MSME	Details not available.
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Important Notes:

1. This Form G is being published pursuant to the original Form G published on January 31, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.
2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.



Kshitiz Gupta

Registration Number: IBB/I/PA-002/IP-N00721/2018-2019/12140

AFA Valid Till: December 31, 2025

Resolution Professional of V.G.I. Pharma Private Limited

Address & email id registered with IBB:

F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai - 400101

Email Address- kshitiz.ca@gmail.com

Process specific email id for correspondence: vgipharma.ibc@gmail.com

Date: May 15, 2025

Place: Mumbai



DALMIA BHARAT SUGAR AND INDUSTRIES LIMITED

Regd. Office : Dalmiapuram - 621 651, Distt. Tiruchirapalli (Tamil Nadu)

Phone : 011 23465100, Fax (011) 23313303

Email : sec.corp@dalmiasugar.com . Website : www.dalmiasugar.com . CIN : L15100TN1951PLC000640

Extract of Audited Financial Results for the quarter and year ended 31-03-2025

(₹ in Crore except as otherwise stated)

S.No.	Particulars	For the quarter ended			For the year ended	
		31-03-2025	31-12-2024	31-03-2024	31-03-2025	31-03-2024
		Audited	Unaudited	Audited	Audited	Audited
1	Total Income from Operations	1038.28	864.01	787.24	3820.49	3027.98
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items.)	160.94	75.86	106.54	349.71	363.41
3	Net Profit/ (Loss) for the period before Tax (After Exceptional and/or Extraordinary items.)	160.94	75.86	106.54	349.71	363.41
4	Net Profit/ (Loss) for the period after Tax (After Exceptional and/or Extraordinary items.)	206.32	59.51	91.32	386.75	272.47
5	Total Comprehensive Income for the period [comprising profit/(Loss) for the period (after tax) and other comprehensive income (after tax)]	222.07	13.56	1.47	348.90	265.66
6	Equity Share Capital	16.19	16.19	16.19	16.19	16.19
7	Other Equity				3218.32	2915.97
8	Earning per Share (face value of ₹ 2 each)					
a)	Basic	25.49	7.35	11.28	47.78	33.66
b)	Diluted	25.49	7.35	11.28	47.78	33.66

Notes :-

- 1 The financial results are approved by the Board of Directors at their meeting held on May 13, 2025 after being reviewed and recommended by the audit committee. The statutory auditors have carried audit of these financial results.
- 2 The above is the extract of the detailed format of quarterly/yearly financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results is available on the Stock Exchange websites, www.nseindia.com, www.bseindia.com and on the company website www.dalmiasugar.com.



For Dalmia Bharat Sugar and Industries Limited

Pankaj Rastogi
Whole Time Director



Place: New Delhi
Date: May 13, 2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
"V.G.I PHARMA PRIVATE LIMITED"
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN / CIN / LLP No.	V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263
2. Address of the registered office (as per MCA records)	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra - 444104.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra - 444104.
5. Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6. Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7. Number of employees / workmen	Nil as per the information available.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.lbc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.lbc@gmail.com
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16. Process email id to submit EOI	vgipharma.lbc@gmail.com
17. Details of the corporate debtor's registration status as MSME	Details not available.

Important Notes:

1. This Form G is being published pursuant to the original Form G published on January 31, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.

2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.

Kshitiz Gupta
Date: May 15, 2025 Registration Number: IBB/PA-002/IP-N00721/2018-2019/12140
Place: Mumbai AFA Valid Till: December 31, 2025
Resolution Professional of V.G.I. Pharma Private Limited
Address & email id registered with IBB: F-52, First Floor, Centrum Mall, Lokhandwala Township Akurli Road, Kandivali East, Mumbai - 400101
Email Address- kshitiz.ca@gmail.com
Process specific email id for correspondence: vgipharma.lbc@gmail.com



KINETIC ENGINEERING LIMITED

Regd. Office : D-1 Block, Plot No. 18/2, M.I.D.C. Chinchwad, Pune - 411 019
Ph.: 91-20-66142078 | Email: kelinvestors@kineticindia.com
Website: www.kineticindia.com | CIN : L35912MH1970PLC014819

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED ENDED 31 MARCH 2025

Sr. No.	Particulars	Year Ended March 31, 2025 (Audited)		Year Ended March 31, 2024 (Audited)	
		(Rs in Lakhs)		(Rs in Lakhs)	
1	Total Revenue from operations	14,246		14,393	
2	Net Profit / (Loss) before tax, Exceptional and/or Extraordinary Items	623		515	
3	Net Profit / (Loss) before tax (after Exceptional and/or Extraordinary items)	623		515	
4	Net Profit / (Loss) after tax (after Exceptional and/or Extraordinary items)	623		515	
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	604		495	
6	Equity Share Capital	2,341		2,216	
7	Other Equity	7,969		3,763	
8	Earnings Per Share (Face value of Rs 10 each) Basic EPS (not annualised) (in Rs.)	2.89		2.35	
9	Earnings Per Share (Face value of Rs 10 each) Diluted EPS (not annualised) (in Rs.)	2.86		2.35	

KEY STANDALONE FINANCIAL INFORMATION :

Sr. No.	Particulars	Quarter Ended March 31 2025	Quarter Ended Dec. 31 2024	Quarter Ended March 31 2024	Year Ended March 31 2025	Year Ended March 31 2024
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Total Income from Operations	3854	2890	4070	14246	14393
2	Profit / (Loss) before Tax	82	327	97	673	537
3	Profit / (Loss) after Tax	82	327	97	673	537
4	Total Comprehensive Income (after tax)	63	327	76	654	517

Notes: The above is an extract of the detailed format of Results for quarter and year ended March 31, 2025 which have been reviewed by the Audit committee and approved by the Board of Directors and filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of audited financial results for the quarter and year ended on March 31, 2025 are available on the stock exchange website at www.bseindia.com and also on Company's website at www.kineticindia.com.

For and on behalf of the Board of Directors
For Kinetic Engineering Limited



Date : 13.05.2025
Place : Pune

Ajinkya Arun Firodia (Vice Chairman & Managing Director)
DIN: 00332204



CIN: L31200GJ2004PLC044068
Website: www.torrentpower.com
E-mail: cs@torrentpower.com

Torrent Power Limited

Registered Office: "Samanvay",
600, Tapovan, Ambawadi,
Ahmedabad - 380 015,
Ph.: 079-26628000

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(₹ in crore except per share data)

Particulars	Quarter ended	Year ended	Quarter ended
	31.03.2025	31.03.2025	31.03.2024
	Un-audited	Audited	Un-audited
Total income from operations	6,456.34	29,165.26	6,528.58
Net profit for the period before tax and exceptional items	619.35	3,252.58	617.31
Net profit for the period before tax and after exceptional items	619.35	3,252.58	617.31
Net profit for the period after tax and exceptional items	1,077.22	3,058.61	447.04
Total comprehensive income for the period (after tax) (attributable to owners of the Company)	1,067.51	2,990.50	431.11
Equity share capital	503.90	503.90	480.62
Reserves (excluding revaluation reserve as shown in the balance sheet of previous year)		17,111.41 (as at 31.03.2025)	11,581.09 (as at 31.03.2024)
Earnings per share (of ₹ 10/- each)			
Basic (₹)	21.03	61.23	8.95
Diluted (₹)	21.03	61.23	8.95

EXTRACT OF THE STATEMENT OF STANDALONE FINANCIAL RESULTS

(₹ in crore)

Particulars	Quarter ended	Year ended	Quarter ended
	31.03.2025	31.03.2025	31.03.2024
	Un-audited	Audited	Un-audited
Total income from operations	4,692.34	21,912.55	4,786.59
Net profit for the period before tax and exceptional items	644.25	3,098.30	620.76
Net profit for the period before tax and after exceptional items	644.25	3,098.30	620.76
Net profit for the period after tax and exceptional items	1,089.80	2,851.01	443.52
Total comprehensive income for the period (after tax)	1,097.92	2,854.55	444.78

Notes :

1 Interim dividend for FY 2024-25 of ₹ 14.00 per equity share was paid in March 2025. The Board of Directors has recommended final dividend of ₹ 5.00 per equity share for FY 2024-25. This final dividend along with interim dividend works out to total dividend of ₹ 19.00 per equity share for the FY 2024-25.

2 The above is an extract of the detailed financial results for the quarter and year ended March 31, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same, along with the notes, are available on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com and also on the Company's website (URL: <https://www.torrentpower.com/index.php/investors/financial/fy=2024-25>). The same can be accessed by scanning the QR code provided below.



Place : Ahmedabad
Date : May 14, 2025

EAST COAST RAILWAY

e-Tender Notice No. CAOCWATETCE CIVSKP2025008, Dated : 08.05.2025

NAME OF WORK : "EXECUTION OF BALANCE WORKS OF FLYOVER BETWEEN PENDURTHY - SIMHACHALAM NORTH SUCH AS CONSTRUCTION OF 1 X 106.7M (OPEN WEB GIRDER) OVER RAIL MAJOR BRIDGE AND 8 X 30.5M (COMPOSITE GIRDER) ALONG WITH ALLIED CIVIL WORKS AND MANUFACTURE, SUPPLY, LEADING AND LAUNCHING OF PSC SLABS FOR OTHER MULTITRACK PROJECTS IN AND AROUND VISAKHAPATNAM".

Approx. Cost of the Work : ₹ 51,32,63,935.73, EMD : ₹ 27,16,300/-
Completion Period of the Work : 15 (Fifteen) Months.

Tender Closing Date & Time : At 1200 hrs. of 10.06.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Dy. Chief Engineer (Con-I) / PR-24/CU/25-26 Visakhapatnam

यूनियन बैंक Union Bank of India

Dighee Branch, At Post Dighee, Tahsil Shriwardhan District Raigad - 402402. Web www.unionbankofindia.co.in. E-mail: ubin0543942@unionbankofindia.bank

POSSESSION NOTICE (Rule-3 (1))

Whereas the undersigned being the Authorised Officer of Union Bank of India, Dighee Branch, Tahsil Shriwardhan, District Raigad under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 17.01.2025 calling upon the Borrowers - Mr. Sunil Shivaji Pawar, Mrs. Parubal Shivaji Pawar, Mr. Sanjay Shivaji Pawar and Guarantor Mr. Ajit Tukaram Waje, to repay the amount mentioned in the notice being Rs. 5,82,917.31 (Rupees Five Lacs Eighty Two Thousand Nine Hundred Seventeen and Paisea Thirty One Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors / Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 13th day of May in the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, for an amount Rs. 5,82,917.31 (Rupees Five Lacs Eighty Two Thousand Nine Hundred Seventeen and Paisea Thirty One Only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of Land and construction thereon at G.No. 1, Upvibhag ¼, in new house of the construction of Roof & Cement House in the said property area 20' x 45' sq ft, situated at Village Shriwardhan, District Raigad and admeasuring the area of 0-01-0 R. Cess - 0.00.

Sd/- (Ramchandra Polekar)
Date: 13.05.2025 Chief Manager & Authorised Officer
Place : Dighee Union Bank of India

THE VARACHHA CO-OPERATIVE BANK LTD., SURAT (Multistate Bank)

Surat: Navari-Arunkumar-Ahmednagar-Rajkot
Administration Office: "Sahakar Bhavan", Opp. Rushikesh Township, Near Vraj Chowk, Sarthana Jakatnaka, Surat - 395013, Ph: 0261-6918000, Email: info@varachhabank.in, Website: www.varachhabank.com

NOTICE OF 30th ANNUAL GENERAL MEETING

Notice is hereby given to all the members of the Bank that, 30th Annual General Body Meeting of members of the Bank will be held on 04th June 2025, Wednesday at 3:30 PM at Bank's Auditorium Hall, 6th floor, Sahakar Bhavan, Opp. Rushikesh Township, Vraj chowk, Sarthana Jakatnaka, Varachha Road, Surat-395013. The Agenda of which is placed on the notice board of each branch of the bank and on bank's website www.varachhabank.com. All the members are requested to take note and attend the Annual General Meeting.

Date: 15/05/2025 By order of the Board of Directors
Place: Surat Vittal B. Dhanani (GM)

Bank of Baroda Vijay Nagari Branch
Shop No 13 to 18, Green Acres Phase-1,
Waghbil naka, Ghodhunder Road
Thane West-400615

Ref: BOB/GHODBA/SARFAESI/2024-25 Date: 17.03.2025

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To
Mr Rupesh Madhukar Iswalkar
B/401, GM Nagar, AB CHS, Narangi Road, Near G M Bar, Virar (E) Dist Palghar

Dear Sir,

Re: Your guarantee for credit facilities granted to Mr Prathmesh Madhukar Iswalkar (Account Number: 35870600000734 (Old A/c No e-Dena 120351024032))

1. As you are aware, you have by a guarantee dated 23-12-2015, guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by Mr Prathmesh Madhukar Iswalkar for aggregate credit limits of Rs.14,40,000.00/- (Rupees Fourteen Lakhs forty Thousand only) with interest thereon more particularly set out in the said guarantee document. To secure the guarantee obligation you have also provided following securities to us:

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 19.03.2024 Under Sec 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit (Account Number: 35870600000734 (Old A/c No e-Dena 120351024032)) facilities aggregating Rs. 9,74,683/- (Rupees Nine lakh seventy four thousand six hundred and eighty three only) + unapplied interest and other charges if any till the date of realization and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 17.03.2025 served on the borrower (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours faithfully,
Sd/-
Chief Manager & Authorised Officer

RESPONSIVE
We listen. We're responsive.
RESPONSIVE INDUSTRIES LIMITED
CIN No. : L65100MH1982PLC027797
Regd. Office : Village Betagao, Mahagaon Road, Boisar - East, Dist. Palghar - 401 501
Email id: investor@responsiveindustries.com; Website: www.responsiveindustries.com; Tel No.: 022-66562821; Fax No.: 022-66562798

EXTRACT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2025

Particulars	Quarter Ended		Year Ended	
	31.03.2025	31.12.2024	31.03.2024	31.03.2025
	Audited	Unaudited	Audited	Audited
Total Income from operations	38,216.06	37,048.55	29,719.74	1,42,632.46
Net Profit (Loss) for the period (before tax, exceptional items)	5,617.16	5,070.35	4,984.90	20,977.80
Net Profit (Loss) for the period after tax, exceptional items)	5,424.87	4,895.27	4,587.10	19,886.17
Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	5,480.71	5,590.58	4,719.87	21,101.20
Equity Share Capital	2,666.09	2,666.09	2,666.09	2,666.09
Other Equity excluding Revaluation reserve as per Balance Sheet	1,31,872.38	-	1,11,040.43	1,31,872.38
Earnings per share (before extraordinary items) of Re. 1/- each (not annualised):				
(a) Basic	2.03	1.76	1.72	7.46
(b) Diluted	2.03	1.76	1.72	7.46

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2025

Particulars	Quarter Ended		Year Ended	
	31.03.2025	31.12.2024	31.03.2024	31.03.2025
	Audited	Unaudited	Audited	Audited
Total Income from operations	15,297.90	13,150.20	16,130.73	56,413.84
Net Profit (Loss) for the period (before tax, exceptional items)	736.52	1,438.93	1,247.95	4,263.76
Net Profit (Loss) for the period after tax, exceptional items)	544.28	1,063.84	850.14	3,172.18
Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	549.09	1,063.84	851.32	3,176.99
Equity Share Capital	2,666.09	2,666.09	2,666.09	2,666.09
Other Equity excluding Revaluation reserve as per Balance Sheet	92,590.16	-	89,679.78	92,590.16
Earnings per share (before extraordinary items) of Re. 1/- each (not annualised):				
(a) Basic	0.20	0.40	0.32	1.19
(b) Diluted	0.20	0.40	0.32	1.19

Note : The above is an extract of the detailed format of Audited Standalone and Consolidated Financial Results for the fourth quarter and year ended March 31, 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Audited Standalone and Consolidated Financial Results for the fourth quarter and year ended March 31, 2025 are available on the Stock Exchanges Websites at

earc **ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED**
(ENCORE ARC)
acting in its capacity as the Trustee of EARC-Bank-014-Trust. Encore ARC Corporate Office
Address: 5th Floor, Plot No. 137, Sector 44, Gurugram – 122 002, Haryana

1. ANIL GUPTA HUF (BORROWER); Through its Karta Mr. Anil Ramakant Gupta Add:- Flat No. 202, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012 **Also At:-** Apartment No. B-404, House No. 41, Ward No. 04,Mouza Dhanolti, Nagpur- 440012.

2. MR. ANIL RAMAKANT GUPTA (CO-BORROWER) Flat No. 202, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012.

3. MRS. SMITA ANIL GUPTA (CO-BORROWER) Flat No. 202, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012.

4. MR.ANURAG ANIL GUPTA (CO-BORROWER) Flat No. 202, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012.

5. MR.ANIKET ANIL GUPTA (CO-BORROWER) Flat No. 202, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012.

6. M/S. BUWANIWALA SYSTEMS PRIVATE LIMITED (CO-BORROWER) GS 35, Shubhalaxmi Niwas, Plot No. 22, Dhanolti, Nagar- 440012 **Also at:** BS/5-6, Silver Palace, Opp Yashwant Stalium, Dhanolti, Nagar- 440012.

 **OMKARA ASSETS RECONSTRUCTION PVT. LTD.**
Corporate Office: Kohinor, 547th Floor, N. C. Kelkar Marg,
P. G. Gadkari Chowdar, Dadar (West), Mumbai - 400027
Email: mumba@omkaraarc.com | Tel.: +91 22 26544022

POSSESSION NOTICE APPENDIX-IV (For immovable property) Rule 8 (1)

Whereas,
The undersigned being the Authorised Officer of M/s. Omkara Assets Reconstruction Pvt. Ltd. (OARPL) a company incorporated under the provisions of Companies Act, 1956 and duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under section 3 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFESI Act, 2002) having CIN No U6710012014PTC020363 and its registered office at P. Nagar, 1st Street, Kungu Nagar Extn, Tirupur - 641607 and Corporate office at Kohinor House, 47th Floor, N. C. Kelkar Marg, P. G. Gadkari Chowdar, Dadar West, Mumbai 400 028 acting in its capacity as a Trustee of Omkara P5 21/2024-25 Trust¹ has acquired all rights, title and interest of the entire outstanding of the **Borrowers/Co-borrowers/Mortgagors** **Mr. Rahul Umrao Chikhale, Mrs. Kamal Umrao Chikhale** under section 5 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 vide Assignment Agreement dated 26.02.2021.

And whereas, Authorised Officer of Fullerton India Home Finance Limited, under the Securitization

कार्यालय अति० मुख्य अभियंता, सार्वजनिक निर्माण विभाग, सर्भांग-टंक				
प्राधिकार: कतिपय/25-26/201-259		दिनांक: 24.04.2025		
नियंत्रक: सूचना एवं जनसम्पर्क विभाग, रातनगढ, जखरू। Email ID: advt.dipr@rajasthan.gov.in Mobile No.:- 9414991963, 9462941228				
विषय :- सार्वजनिक निर्माण सूचना नं० 02/2025-26 के लिए एक प्रस्तावत नामा।				
एक सार्वजनिक द्वारा जारी निर्माण सूचना नं० 02/2025-26 पंखी: 171-180 दिनांक: 17.04.2025 के द्वारा जारी है। निर्माण निर्माण संरक्षण विभाग अति० Old Ro. No. DIPRC/S500/2025				
क्र.सं.	कार्य का नाम	पूर्व में अधिक	संशोधन को प्राप्त करें	
1	कार्य पूर्व में जारी करने के लिए प्राप्त आवेदन	1	2	
2	3	4	5	
1	Major Repair & Modernization of Existing EMRS Ramdola (Ra)	5 माह	अधिसूचना अधिनियम तदनुसार जारी करने की आवश्यकता नहीं है। नगरपालिका 11247	9 माह अधिसूचना अधिनियम तदनुसार जारी करने की आवश्यकता नहीं है। DDO(23828)
2	Major Repair & Modernization of Existing EMRS Ramdola (Ra)	4 माह	6 माह	7 माह

निर्माण की सेवा को प्रस्तावित करें।

NIB Code: PWD2425A3726

Unit No. :- PWD2425A1013504

परामर्श
निर्माण
(परामर्श निदेशक)
अति. मुख्य अभियंता

The Enforcement) Rules, 2002 issued demand notice dated 14.08.2019 calling upon the Borrowers/Co-borrowers/Mortgagors to repay the amount mentioned in the notice aggregating to **Rs.9,20,134.56/- (Rupees Nine Lakhs Twenty Thousand One Hundred Thirty Four and Paise Fifty Six only) being due payable as on 08-09-2019** together with further interest, expenses, costs and charges. The date of payment within 60 days from the date of receipt of the said notice. Further, it is on record that Fullerton India Home Finance Company Limited (FIHC) the original creditor has assigned all its rights, title and interest of the entire outstanding debt lying against above referred borrowers/solo account along with underlying securities in favour of M/s. Omkara Assets Reconstruction Pvt. Ltd. acting as Trustee of Omkara PS 21/2024-25 Trust under the provisions of SARFAESI Act vide Registered Assignment Agreement dated 26.02.2021.

Pursuant to the said assignment of debt/financial assets in favour of Omkara Assets Reconstruction Pvt. Ltd., OARPL has stepped into the shoes of Fullerton India Home Finance Company Limited (FIHC) and has become entitled to recover the entire outstanding dues and enforce the security.

The Borrower and Co-borrowers, having failed to repay the amount, as per notice dated 14.08.2019 under section 13(2) of SARFAESI Act, the Authorised Officer of M/s. Omkara Assets Reconstruction Pvt. Ltd., duly appointed under sub-section (12) of section 13 of the SARFAESI Act, 2002 has taken possession of the following secured assets/immovable/movable properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 09.05.2025.

The Borrowers/Co-borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s. Omkara Assets Reconstruction Pvt.Ltd acting as Trustee of Omkara PS 21/2024-25 Trust having corporate office at Kothrud, 1st Floor, N. C. Kellar Marg, R. G. Gadchkar Chowk, Dadar West, Mumbai 400 028 for an amount of **Rs.9,20,134.56/- (Rupees Nine Lakhs Twenty Thousand One Hundred Thirty Four and Paise Fifty Six only)** being due payable as on 08-09-2019 together with further interest, expenses, costs, charges, etc. till the date of payment and realisation.

The borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the assets/ properties hypothecated /assigned/ charged/ mortgaged to our Company in the above account and whose possession has been taken are given hereunder:

DESCRIPTION OF IMMOVABLE PROPERTY

All Piece and Parcel of Nandrapur Property Bearing "Plot No. 59, 60, 61, 62 And 63 in District. No. 620, P. H. No. 28, Mouje Bhalad, Near Shugar Factory, Umred Road, Taluka Umred, Khata- No. 1999-441 20, Maharashtra."

All Plots Total Area measuring 302.50 Sq.Mtrs. (3256.19 Sq. Ft.) Boundary Details of Plot No 59 East: Khazara No. 61 West- 9 Mtrs Road North: Plot No. 58 South: 6 Mtrs Road/Gulli

Boundary Details of Plot No 60, 61, 62 And 63

East: Khazara No. 619 West: 9 Mtrs Road North: 6 Mtrs Road/Gulli South: Plot No. 58

Date: 09.05.2025
Place: Umred, Nagpur

For Omkara Assets Reconstruction Pvt Ltd (Acting in its capacity as Trustee of Omkara PS 21/2024-25 Trust (Authorized Officer)

 **OMKARA ASSETS RECONSTRUCTION PVT. LTD.**
Corporate Office: Kohnor Square, 47th Floor, N. C. Keikar Marg,
R. G. Gadkari Chowk, Dadar (West), Mumbai - 400028
Email: mumbai@omkara.com | Tel : + 91 22 26544027

POSSESSION NOTICE APPENDIX-IV (For immovable property) Rule 8 (1)

Whereas,
The undersigned being the Authorised Officer of M/s. Omkara Assets Reconstruction Pvt. Ltd. (OARPL) a company incorporated under the provisions of Companies Act, 1956 and duly registered with Reserve Bank of India (RBI) as an Asset Reconstruction Company under section 3 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFESI Act, 2002) having UIN No. U68710022014PC03636 and its registered office at 9, M.P. Nagar, 1st Street, Kungu Nagar Extn, Tinpur - 614607 and Corporate office at Kohnor Square, 47th Floor, N. C. Keikar Marg, R. G. Gadkari Chowk, Dadar West, Mumbai 400 028 acting in its capacity as a Trustee of "OMKARA P5 21/2024-25 Trust" has acquired all rights, title and interest of the entire outstanding of the **Borrowers/Co-borrowers/Mortgagors** **Mr. Amit Ghanshyam Shukla (Borrower), Mrs. Sumit Ghanshyam Shukla (Co-Borrower/Guarantor)** under section 5 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 vide Assignment Agreement dated 26.02.2021.



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
(INCORPORATED IN INDIA)



pnb

Punjab National Bank
(Incorporated in India)

Khamgaon

PUBLIC NOTICE

Notice is hereby given to following locker holders of Punjab National Bank, Branch Office situated Branch at **Khamgaon** Rent for the following lockers are due and the same has not been paid by following locker holders, several notices have been sent to last available address to locker holder. However, the said notices are undelivered / returned. Hence this notice is being published giving last opportunity to following locker holders to deposit locker rent within 15 days of this notice, else bank shall break open the locker in terms of bank's extant guidelines.

Sr. No.	Name of Locker Holder	Last Available Address of Locker	Rent due since	Total Rent Dues	Date of First Notice	Date of Final Notice
1.	Gopal Mahadeo Bapat Locker No. : AC00235	Ghatpuri Road, Keshavnagar, Khamgaon (Nagpur) - 444303	More than 3 Years	4750.00	16.12.2024	29.04.2025
2	Hardeepkaur Harjirisingh Mango Locker No. : AD00313	Khamgaon, Khamgaon (Nagpur)- 444303	More than 3 Years	3542.00	16.12.2024	29.04.2025
3.	Rameshchandra Govinddasji Bhatia Locker No. : AD00249	Suman Govind Nagar, Khamgaon, (Nagpur) - 444303	More than 3 Years	5750.00	16.12.2024	29.04.2025

Punjab National Bank
Authorised Signatory
Khamgaon

S. E. RAILWAY – TENDER
Tender No.: SER-OL-HQ-TR-WUSFD-
05-25, Date: 13.05.2025. Dy.Chief Engineer/Line, South Eastern Railway, Kolkata for and on behalf of the President of India, invites Open E-Tender for the following work: **Name of the Work:** Ultrasonic Testing of Rails including thorough testing of Rails and welds with contractor's own B-Scan Machines equipped with 9 channels SRT/DRT and two extra 37 degree probes and Operators on nominated routes over South Eastern Railway including hand probing (flange testing) of welds as per Indian Railway Standard Specification for Ultrasonic Testing of Rails/Welds, Revised-2020 (Document No. T-53) and Manual for Ultrasonic testing of Rails and Welds, Revised 2022 (with latest amendment) issued by RDSO.
Approx. Cost of the Work:
₹ 19,94,68,490.85. **Earnest Money:**
₹ 11,47,400. **Date and time of Closing of Tender:** 05.06.2025 at 15:00 hrs.
Website particulars: Complete details for e-tendering and online participation for the above work is on website www.ireps.gov.in. (PR-154)

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR V.G.I PHARMA PRIVATE LIMITED	
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA (Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN / CIN / LLP No.
2.	Address of the registered office (as per MCA records)
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products / services
6.	Quantity and value of main products / services sold in last financial year
7.	Number of employees / workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit EOI
17.	Details of the corporate debtor's registration status as MSME

Important Notes:

- This Form G is being published pursuant to the original Form G published on January 31, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.
- This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.

Kshitiz Gupta;
Email Address:- kshitiz.ca@gmail.com

Date: May 15, 2025
Place: Mumbai

Registration Number: IBBI/IP-02/PF-N007212018-2019/1214/
AFA Valid Till: December 31, 2025
Resolution Professional of V.G.I. Pharma Private Limited
Address & email id registered with IBBI
F-52, First Floor, Centrium Mall, Lokhandwala Township Akurdi Road
Kandivali East, Mumbai - 400017
Email Address:- kshitiz.ca@gmail.com

Process specific email id for correspondence: vgipharma.ibc@gmail.com

